

RAJYA SABHA

Friday, 19th September 1958

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

PAPERS LAID ON THE TABLE

NOTIFICATIONS PUBLISHING AMENDMENTS IN I.A.S. (PAY) RULES, 1954 AND I.P.S. (PAY) RULES, 1954

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

(i) Notification G.S.R. No. 790, dated the 8th September, 1958, publishing certain amendments in Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(ii) Notification G.S.R. No. 791, dated the 8th September, 1958, publishing an amendment in Schedule III to the Indian Police Service (Pay) Rules, 1954.

[Placed in Library. See No. LT-937/58 for (i) and (ii)]

MESSAGE FROM THE LOK SABHA

THE MERCHANT SHIPPING BILL, 1958

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Merchant Shipping Bill, 1958, as passed by Lok Sabha at its sitting held on the 17th September, 1958."

Sir, I lay the Bill on the Table.

THE MANIPUR AND TRIPURA (REPEAL OF LAWS) BILL, 1958

MR. CHAIRMAN: The time allotted for the Manipur and Tripura (Repeal of Laws) Bill, 1958 is half-an-hour.

THE MINISTER OF CO-OPERATION (DR. P. S. DESHMUKH): Sir, I beg to move:

"That the Bill to provide for the repeal of certain laws in force in the Union territories of Manipur and Tripura, as passed by the Lok Sabha, be taken into consideration."

Sir, this is quite a simple Bill . . .

SHRI H. N. KUNZRU (Uttar Pradesh): Do those laws concern Food or Agriculture?

DR. P. S. DESHMUKH: They concern Co-operative Societies and Money-lenders Acts.

MR. CHAIRMAN: Otherwise he will not be moving.

SHRI V. K. DHAGE (Bombay): This is what I was wondering too.

SHRI H. P. SAKSENA (Uttar Pradesh): I thought that he was officiating for the Law Minister.

DR. P. S. DESHMUKH: I can co-operate with anybody.

The Manipur and Tripura Bill which is before the House seeks to repeal the following enactments which are in force:—

The Manipur Co-operative Societies Act, 1947,

The Tripura Co-operative Societies Act 1958, T.E., and

The Tripura Kushid Niyamak Bidhi (2 of 1313 T.E.).

These are to be replaced respectively by the following:—

(a) The Assam Co-operative Societies Act, 1949,

(b) The Bombay Co-operative Societies Act, 1925 and

(c) The Bombay Money-lenders Act, 1946.